



HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Region, Opp. Hewo Appmt., Sector-16, Faridabad

Website: www.hspcb.gov.in

Memo. No. HSPCB/FR/2021/ 6522-24

Dated: 12/03/2021

To

The Registrar General,
National Green Tribunal,
New Delhi,

**Sub: Execution Application No.50/2019 in Original Application No. 51/2016
in the matter of Varun Sheokand & Anr V/s State of Haryana & Ors.**

In this connection, please find enclosed herewith the Status Report on behalf of Deputy Commissioner, Faridabad, Regional Director, Central Pollution Control Board, New Delhi and Regional Officer, Haryana State pollution Control Board, Faridabad Region in compliance of order dated 21.08.2020 in Execution Application No.50/2019 in Original Application No. 51/2016 in the matter of Varun Sheokand & Anr V/s State of Haryana & Ors.

Submitted for your Kind information please.

Kanodia 12/03/2021
Regional Officer
Faridabad Region

Endst. No. HSPCB/FR/2021/

Dated:

A copy of above is forwarded to the Legal Cell, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

Kanodia 12/03/2021
Regional Officer
Faridabad Region

Endst. No .HSPCB/FR/2021/

Dated:

A copy of above is forwarded to the Chairperson, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

Kanodia 12/03/2021
Regional Officer
Faridabad Region

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Execution Application No. 50/2019

In

Original Application No. 51/2016

Varun Shoekand & Anr.

.....Applicant(s)

Versus

State of Haryana & Ors.

.....Respondent (s)

Report in compliance of order dated 21.08.2020

MOST RESPECTFULLY SHOWETH:

1. That in compliance of order dated 08.01.2020, a detailed action taken report of Joint committee consisting of the Regional Director CPCB, the Deputy Commissioner, Faridabad and the Regional Officer HSPCB, Faridabad Region was filed on 17.08.2020. After considering the said report, this Hon'ble Tribunal observed that it is, imperative that the State PCB is suitably revamped by setting up necessary vigilance squads and to shorten the procedure of taking action. It was further directed that the State PCB may ensure that assessed compensation is recovered and polluting units are not allowed to operate without complying with the norms and without paying the assessed compensation.
2. That with the assistance of District Administration including the staff of office of District Town Planner and Municipal Corporation, Faridabad, regular inspection visits have been carried out and instant action of demolition was taken to ensure that no structure is being used to run illegal dyeing units. At present also, surprise visit

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is being carried out by the official of HSPCB in the area in question to ensure that no unit is being run without consent from the Board.

3. That further steps has been taken for recovery of compensation and initiation of prosecution except in the cases where complete & correct particulars of the violator and supporting documents are not available. The details of illegal dyeing units running in Neharpar Area, Faridabad with status of action taken/ to be taken was submitted as Annexure-R/5 alongwith report filed on 17.08.2020. The further details of action taken against those units is tabulated below:

Sr. No.	Unit details	Action taken	Status of EC	Status of Prosecution
1.	<p>Unnamed dyeing unit running at Kutta Farm Faridabad (Unnamed unit in the name of Sh. Pardeep Kumar Sahu, Near RMC Plant, Kutta Fram, Faridabad)</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The unit was found dismantled during implementation of Closure. Electricity supply was disconnected. On subsequent visit, the unit was found vacant. The structure was demolished.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Aitmadpur, Mauja, Mustkil No. 9/7-8-9. As per Jama Bandi of 2014-15, the Land is in the names of many persons but not in the name of Pardeep Kumar Sahu.</p> <p>Electricity Bill connection was also not in his name.</p> <p>No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities, Dhakshin Haryana Bijli Vitran</p>

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				Nigam (DHBVN). Therefore action of prosecution could not be initiated.
2.	<p>Unnamed Dyeing unit at Vill-Basantpur, Near Pvt. School/Yamuna Bank, Faridabad (Unnamed unit in the name of Sh. Subodh Kumar, Vill-Basantpur</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The plant and machinery were sealed, Electricity supply was disconnected. On subsequent visit the unit was found vacant.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Basantpur, Ismilpur, Mauja, Mustkil No. 9/21. As per Jama Bandi of 2014-15 the Land is in the names of many persons but not in the name of Subodh Kumar.</p> <p>No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities.</p> <p>Therefore action of prosecution could not be initiated.</p>
3.	<p>Unnamed unit in front of Tan welding unit at vill-basantpur, Faridabad (Unnamed unit in the name of Sh. Tejpal, Vill-Basantpur, Naharpar, Faridabad</p> <p>(Not in operation at the time of inspection, therefore</p>	<p>The plant and machinery were sealed, Electricity supply was disconnected. On subsequent visit the unit was found vacant.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person in-charge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Basantpur, Ismilpur, Mauja, Mustkil No. 9/21. As per Jama Bandi 2015-16 the Land is in the names of many persons but not in the name of Tejpal.</p>

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	sample could not be taken)			No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities. Therefore action of prosecution could not be initiated.
4.	<p>Unnamed unit at Kutta farm Near RMC Plant, Faridabad (Unnamed unit in the name of Sh. Ravi Kumar Yadav, Near RMC Plant, Kutta Farm, Faridabad</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The unit was found dismantled during implementation of Closure. Electricity supply was disconnected. On subsequent visit the unit was found dismantled. The structure was demolished.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Aitmadpur, Mauja, Mustkil No. 9/7-8-9. As per Jama Bandi of 2014-15, the Land is in the names of many persons but not in the name of Ravi Kumar Yadav.</p> <p>However, Electricity Connection was applied in his name. DHBVN has provided copy of his Aadhar Card.</p> <p>Accordingly, the case of prosecution has been sent to Head Office for scrutiny and other necessary action.</p>
5.	<p>Unnamed dyeing unit running at Kutta Farm Faridabad (Unnamed unit in the name of Sh. Fezal Khan, Near RMC Plant, Kutta Fram,</p>	<p>The plant and machinery were sealed, Electricity supply was disconnected. On subsequent visit the unit was found vacant. The</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in</p>

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	Faridabad) (Not in operation at the time of inspection, therefore sample could not be taken)	structure was demolished.	Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.	Aitmadpur, Mauja, Mustkil No. 9/7-8-9. As per Jama Bandi of 2014-15 the Land is in the names of many persons but not in the name of Fezal Khan. However, Electricity Connection was applied in his name. DHBVN has provided copy of his Aadhar Card. Accordingly, the case of prosecution has been sent to Head Office for scrutiny and other necessary action.
6.	Unnamed unit (Dyeing) run by Mr. Alim, Vill Sehatpur, Daljit Colony road, Faridabad (Unnamed unit in the name of Sh. Bharat, Daljeet Colony Road, Vill-Sehatpur, Faridabad) (Not in operation at the time of inspection, therefore sample could not be taken)	The unit was found dismantled during implementation of Closure, Electricity supply was disconnected. On subsequent visit the unit was found vacant.	After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.	In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Sehatpur, Mauja, Mustkil No. 27/17-8 in Jama Bandi 2013-14 the Land is in the names of many persons but not in the name of Sh. Bharat, However, Electricity Connection was applied in his name. DHBVN has provided copy of Rashan Card of Sh. Bharat. Accordingly, the case of prosecution has been sent to Head Office for scrutiny and other necessary action.
7.	Rainbow Dyeing, Harkesh	The unit was found dismantled	After passing of Environment Compensation	In order to collect evidence pertaining to person incharge of

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	<p>Nagar, Tilpat, Faridabad (by Sh. Mahabir Yadav, Village-Tilpat Nahar Paar, Faridabad)</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>during implementation of Closure, Electricity supply was disconnected. On subsequent visit the unit was found vacant.</p>	<p>assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Tilpat, Mauja, Mustkil No. 41/19 in Jama Bandi 2014-15 the Land in the names of many persons but not in the name of Mahabir Yadav.</p> <p>On the basis of Bill found at spot in the name of the Firm, details were sought from Excise & Taxation Dept.</p> <p>Accordingly, the case of prosecution has been sent to Head Office for scrutiny and other necessary action.</p>
8.	<p>Unnamed dyeing unit, Vill-Atmadpur, Dheeraj Nagar, Faridabad - II (Unnamed unit in the name of Sh. Sarjit, Dheeraj Nagar, Vill-Atmadpur, Naharpar, Faridabad)</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The unit was found dismantled during implementation of Closure, Electricity supply was disconnected. On subsequent visit the unit was found vacant. The structure was vacant.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Aitmadpur, Mauja, and Mustkil No. 19 /2. As per Jama Bandi of 2014-15 the Land in the name of Sarjit Singh.</p> <p>Accordingly, the case of prosecution has been sent to Head Office for scrutiny and other necessary action.</p>

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<p>9.</p>	<p>Unnamed dyeing unit, Vill-Atmadpur, Dheeraj Nagar, Faridabad (Unamed unit in the name of Sh. Sarjit, Dheeraj Nagar, Vill-Atmadpur, Naharpar, Faridabad) (Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The plant and machinery were sealed, Electricity supply was disconnected. On subsequent visit the unit was found vacant. The structure was vacant.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Aitmadpur, Mauja, Mustkil No. 19/2. As per Jama Bandi of 2014-15 the Land in the name of Surjit Singh. Accordingly, the case of prosecution has been sent to Head Office for scrutiny and other necessary action.</p>
<p>10.</p>	<p>Rangoli Creation, Plot No. -3, Village - Aitmadpur, Kutta Farm, Faridabad (Not in operation at the time of inspection, therefore sample could not be taken)</p> <p style="text-align: right;"><i>Done</i> 11/03/2021</p>	<p>The plant and machinery were sealed, Electricity supply was disconnected. On subsequent visit the unit was found vacant. The structure was demolished.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Aitmadpur, Mauja, Mustkil No. 9/7-8. As per Jama Bandi 2014-15 the Land in the names of many persons but not in the name of Rangoli Creation. On the basis of Bill found at spot in the name of the Firm, details were sought from Excise & Taxation Dept. Accordingly, the case of prosecution has been sent to Head Office for scrutiny and other necessary</p>

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				action.
11.	<p>Unnamed Dyeing unit, Basantpur, Faridabad (Unnamed unit operated by Sh. Hemraj, Vill-Basantpur (Opposite Tau welding work), Naharpar, Faridabad)</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The plant and machinery were sealed, Electricity supply was disconnected. On subsequent visit the unit was found vacant.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Basantpur, Ismilpur, Mauja, Mustkil No. 9/21. As per Jama Bandi 2014-15 the Land in the names of many persons but not in the name of Hemraj.</p> <p>No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities.</p> <p>Therefore action of prosecution could not be initiated</p>
12.	<p>Abdul washing, Vill-Aitmadpur, Kutta Farm, Faridabad</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The plant and machinery were sealed. On subsequent visit the unit was found vacant. The structure was demolished.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad the Land situated Aitmadpur, Mauja, Mustkil No. 9/7-8. As per Jama Bandi 2014-15 the Land in the names of many persons but not in the name of Abdul.</p> <p>No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities.</p>

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				Therefore action of prosecution could not be initiated.
13.	<p>Unnamed factory of dyeing before sand washing plant Kutta Farm Faridabad (Unnamed unit in the name of Sh. Dinesh Kumar Yadav, Near RMC Plant, Kutta Fram, Faridabad)</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The unit was found dismantled during implementation of Closure, Electricity supply was disconnected. On subsequent visit the unit was found vacant. The structure was demolished.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad. As per the report of the Naib Tehsildar, Faridabad, Land is situated in Aitmadpur, Mauja, Mustkil No. 9/7-8. As per Jama Bandi of 2014-15 the Land in the names of many person but not in the name of Dinesh Kumar.</p> <p>Electricity Bill connection was not in his name.</p> <p>No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities, DHBVN.</p> <p>Therefore action of prosecution could not be initiated</p>
14.	<p>Raju washing / SF Washing, Vill-Aitmadpur, Naharpar, Kutta Farm, Faridabad</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The plant and machinery were sealed. On subsequent visit the unit was found vacant. The structure was demolished.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad the Land situated Aitmadpur, Mauja, Mustkil No. 9/7-8. As per Jama Bandi 2014-15 the Land in the names of many persons but not in the name of Raju Washing.</p> <p>No document to</p>

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				<p>substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities.</p> <p>Therefore action of prosecution could not be initiated.</p>
15.	<p>Ganpati Processors, 116, Surya Vihar, Agwanpur, Tilpat Near Neta Ram Singh Farm House, Faridabad</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The plant and machinery were sealed. On subsequent visit the unit was found vacant.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad the Land situated Tilpat, Mauja, Mustkil No. 4/21-5/21. As per Jama Bandi 2011-12 the Land in the names of many persons but not in the name of Ganpati Processors.</p> <p>No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities.</p> <p>Therefore action of prosecution could not be initiated.</p>
16.	<p>M. S Washing, Vill-Aitmadpur, kutta, Farm, Faridabad</p> <p>(Not in operation at the time of inspection, therefore sample could not be taken)</p>	<p>The plant and machinery were sealed. On subsequent visit the unit was found vacant. The structure was demolished.</p>	<p>After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on</p>	<p>In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad the Land situated Aitmadpur, Mauja, Mustkil No. 9/7-8 in Jama Bandi 2014-15 the Land in the names of many persons but not in the name of M. S. Washing.</p>

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			03.02.2021.	No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities. Therefore action of prosecution could not be initiated.
17.	Mohit washing, Vill-Aitmadpur, Kutta Farm, Faridabad (Not in operation at the time of inspection, therefore sample could not be taken)	The plant and machinery were sealed. On subsequent visit the unit was found vacant. The structure was demolished.	After passing of Environment Compensation assessment order, HSPCB made request to the Deputy Commissioner for recovery of Environment Compensation. Accordingly Recovery Certificate was issued on 03.02.2021.	In order to collect evidence pertaining to person incharge of the unit, Land Record was sought from Naib Tehsildar, Faridabad the Land situated Aitmadpur, Mauja, Mustkil No. 9/7-8 in Jama Bandi 2014-15 the Land in the names of many persons but not in the name of Mohit Washing. No document to substantiate the particulars of person in-charge of the unit could be received from the any agency i.e. Revenue authorities. Therefore action of prosecution could not be initiated.

4. That all efforts have been made to take the requisite action in accordance with law in coordination with concerned departments. However, in the absence of substantiated material w.r.t. particulars of person/entity in charge of unit & their assets, recovery of Environment Compensation and action of prosecution are at the stage as stated in above table. In order to ensure that no illegal structure is being used to run illegal dying unit, demolition drive has

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also been taken. Confidential visit is also being carried out by the

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HSPCB. All best possible efforts shall be made to ensure that no illegal dying unit is run without Consent of the Board in area in question. The directions passed by this Hon'ble Tribunal in this regard shall be complied with.

Date: 11/03/2021
Place: Faridabad

Shanodia
11/03/2021
Regional Officer
HSPCB Faridabad
Region

Shanodia
11/03/2021
Regional Director
CPCB, New Delhi

[Signature]
Deputy Commissioner
Faridabad